

(d) Does not arise in view of (c) above.

Centrally Protected Monuments in Orissa

5624. SHRI SOMNATA RATH : Will the Minister of CULTURE be pleased to state :

(a) whether Government have prepared master plans for the proper preservation protection and conservation of the centrally protected monuments located in Orissa;

(b) if so, the name of the Centrally protected monuments for which master plans have been prepared; and

(c) the funds earmarked in 1985-86 for implementation of those Master Plans ?

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) and (b). So far a master plan for Konark has been prepared by the Government of Orissa which is under examination by the Archaeological Survey of India.

(c) Funds to the extent of Rs. 10 lakhs have been tentatively allocated for the Bhubaneshwar Archaeological Circle in 1985-86 for the upkeep of various protected monuments including Konark.

[*Translation*]

C.B.I. Prople against I.A.S. Officers

5625. SHRI SARFARAZ AHMAD : Will the PRIME MINISTER be pleased to state :

(a) the number of I.A.S. Officers against whom Central Bureau of Investigation conducted inquiry during the last three years, State-wise and the number of those officers who have been found guilty;

(b) whether Central Bureau of investigation is also conducting inquiry against some I.A.S. Officers in Uttar Pradesh; and

(c) if so, the particulars thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) The State-wise and year-wise break-up of the IAS officers against whom CBI conducted inquiry during the last three years is as follows :

Name of the State	1982	1983	1984
Haryana	2	—	—
Manipur	1	—	—
Maharashtra	1	—	—
Madhya Pradesh	2	—	—
Bihar	—	—	2
Punjab	—	—	1
West Bengal	1	—	—
Union Territories	4	1	—
Total :	11	1	3

Investigation has been completed in cases. Seven cases, namely, 2 of Haryana, 1 of Madhya Pradesh, 3 of Union Territories and 1 of West Bengal have been closed for want of sufficient evidence. 1 officer of Manipur is facing trial as well as departmental proceedings. The CBI has recommended prosecution against 1 officer each of Madhya Pradesh and Union Territories; departmental action against 1 officer of Maharashtra; and suitable action as deemed fit against 1 officer each of Bihar and Union Territories.

(b) No, Sir.

(c) Does not arise.

[*English*]

Exemption from Central Excise Duty of Certain TI-68 Items

5626. DR. C.S. VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether the department of Electronics has received representation from the

Indian T.V. Manufacturers' Association, New Delhi to exempt certain TI-68 items from the Central Excise duty;

(b) if so, whether his department has taken up the matter with the Ministry of Finance;

(c) if so, whether Ministry of Finance has given their consent; and

(d) if so, details thereof and by when a final decision to exempt the Central Excise duty on certain TI-68 items is likely to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir,

(b) to (d). The matter is under consideration of the Government.

Organisations Receiving Foreign Contributions in Tamil Nadu

5627. SHRI M. ARUNACHALAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of institutions/organisations receiving foreign contributions in Tamil Nadu particularly in Tirunelveli District; and

(b) whether these contributions received from abroad are utilised for the purpose for which they are intended ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) In 1982 for which computerised data is available, in Tamil Nadu 592 institutions/organisations (not being organisations of political nature not being political parties) having a definite cultural, economic, educational religious or social programme sent intimations about receipt of foreign contributions. Forty such institutions/organisations belong to Tirunelveli District.

(b) Foreign Contribution (Regulation) Act, 1976 requires the recipient organisations to furnish the intimation of receipt

of foreign contribution on half yearly basis and to maintain separate sets of accounts and records exclusively for foreign contribution received and utilised calendar year basis and to submit such yearly accounts duly certified by a Chartered Accountant to the Ministry of Home Affairs.

[Translation]

Dacoity in Running Train

5628. SHRI VILAS MUTTEMWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his attention has been drawn to the news item appearing on the front page of 'Janasata' dated 14th February, 1985 under the caption 'Dakaiton ne mahila ko chalti train se fenka' (dacoits threw a woman out of a running train);

(b) if so, the time when Delhi Police came to know about this accident and the steps taken to apprehend the culprits; and

(c) whether Government propose to take any effective steps to check increasing incidents of crime in Delhi and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) Information about the incident was received by the Delhi Police Control Room through Police at 10.58 PM on 10-2-85. On receipt of information, the SHO, New Delhi Railway Station and his staff rushed to the place of occurrence. A case u/s 395/397 IPC has been registered, which is under investigation.

(c) Delhi Railway Police is providing protection to the passengers by way of patrolling at the platforms and in the running trains by sending escorts.

[English]

New Method to Collect Information for Progress of Projects

5629. KUMARI PUSHPA DEVI : Will the Minister of PLANNING be pleased to state :

(a) whether some Government